

as the Scrap Investigation Committee. They have estimated that melting scrap arising out of all types of scrap in the country would be in the region of about six lakh tons by 1961.

So far as exports are concerned, in 1959 (calender year) we exported 2,90,000 tons of scrap approximately.

*566. [The questioner (Shri M. P. Bhargava) was absent. For answer, vide col. 2871 infra.]

SEIZURE OF GOLD

*567. SHRI NIRANJAN SINGH: Will the Minister of FINANCE be pleased to state:

(a) (i) the quantity and (ii) the value of gold seized by the Customs and other authorities from the 1st January to July, 1960; and

(b) in which parts of the country the gold was seized?

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT): (a) About 29,930 tolas of gold valued at Rs. 38,07,000 approximately was seized by the Customs, Land Customs and Central Excise authorities from the 1st January, 1960 to the 31st July, 1960.

(b) A statement giving a Collectorate-wise break-up of the gold seized in the country is placed on the Table of the Sabha.

STATEMENT

Collectorate	Quantity of Gold Seized
	Tolas
Customs Bombay	7,300
„ Calcutta	8,604
„ Madras	1,360
„ Visakhapatnam	21
Central Excise, Bombay	7,023
„ Madras	1,684
„ Delhi	1,880
„ Baroda	317
„ Shillong	395
„ Allahabad	429
„ Bangalore	34
Central Excise and Land Customs, West Bengal	883
TOTAL	29,930

SHRI NIRANJAN SINGH: May I know, Sir, how many persons have been apprehended and against how many of them cases have been launched?

SHRI B. R. BHAGAT: I want notice.

P.M.'S STATEMENT REGARDING NON-IMPOSITION OF HINDI ON NON-HINDI SPEAKING PEOPLE

*568. SHRI M. S. GURUPADA SWAMY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Prime Minister has stated in his Press Conference on the 11th August, 1960 that Hindi will not be imposed on non-Hindi-speaking people and English will continue to be an additional or associate language till such time as the non-Hindi-speaking people wanted a change; and

(b) whether Government propose to incorporate this assurance in the President's Order?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) Yes.

(b) A Bill will be introduced in due course as provided under Article 343(3) of the Constitution.

SHRI M. S. GURUPADA SWAMY: May I know, Sir, what are the special features of this Bill?

SHRI B. N. DATAR: The special features of this Bill would be that beyond 1965 English will be continued to be used, but as an associate language.

SHRI M. S. GURUPADA SWAMY: May I take it that in view of this Bill being introduced, steps will be taken by the Government to see that no imposition of Hindi is made in any department—either in the Posts and Telegraphs or in the Railways—on the Central Government employees from south India?

SHRI B. N. DATAR: I would invite the hon. Member's attention to the notification that contains the directive, specially to sub-clause (c).

DR. A. N. BOSE: What will be the status of the associate language as compared to the official language according to the hon. Minister?

SHRI B. N. DATAR: Will the hon. Member wait till the Bill is ready and placed before the House?

SHRI BHUPESH GUPTA: Now that it has been decided that English will be an associate language for an indefinite period, may I know, Sir, why the Ministry of Home Affairs are issuing directives and circulars which run contrary to this approach? Why are they making it compulsory for the people who are in service to learn Hindi compulsorily, sit for examinations and go in for various other things?

SHRI B. N. DATAR: They are not running counter at all. In fact, in the directive a number of points have been mentioned by the President. Naturally, they have got to be implemented.

SHRI BHUPESH GUPTA: May I know, Sir, whether it is not a fact that even after the announcement had been made, the Home Ministry is insisting that for certain reasons the Government employees, who join their service and so on, must pass a certain examination in Hindi now?

SHRI B. N. DATAR: With regard to that also the notification has made it very clear.

SHRI BHUPESH GUPTA: How has it been made clear?

SHRI B. N. DATAR: Will the hon. Member read the notification itself?

SHRI BHUPESH GUPTA: May I know, Sir, whether the hon. Minister is aware that as a result of this considerable amount of confusion has arisen and the matter has been par-

ticularly agitating the people in the South?

SHRI B. N. DATAR: There is absolutely no reason for any agitation, much less for any confusion.

DR. A. N. BOSE: May I know, Sir, why the hon. Minister is coming forward with a Bill with regard to this matter instead of amending the Constitution?

SHRI B. N. DATAR: Naturally a Bill has to be brought forward.

श्री राम सहाय : क्या मैं यह जान सकूंगा कि प्रेसिडेंट महोदय ने जो आर्डर दिया है उसमें कोई तरमीन करने का सरकार का विचार नहीं है ?

SHRI B. N. DATAR: Sir, that order is very clear.

SHRI BHUPESH GUPTA: May I know, Sir, whether his attention has been drawn to the fact that a speech made by a very high dignitary in Madras came in for some kind of criticism in view of certain other speech by the Prime Minister of the country, and people found it difficult to reconcile the two?

SHRI B. N. DATAR: Sir, the Prime Minister's statement is quite clear.

GRANTS GIVEN TO SAUGAR UNIVERSITY ETC.

*569. **SHRI NIRANJAN SINGH:** Will the Minister of EDUCATION be pleased to state:

(a) the amounts of grants given to the Universities of Saugar, Jabalpur and Ujjain during 1959-60 and so far during 1960-61 by the University Grants Commission;

(b) the purposes for which the grants have been given; and

(c) whether the colleges, other than the university colleges, have also received grants; if so, how much, for